

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:6961  
ANSWERED ON:11.05.2000  
ENQUIRY AGAINST OFFICIAL OF AIR INDIA  
SUBODH ROY

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether pursuant to the Delhi High Court's order, an enquiry was conducted by a Committee of Secretaries of the Government and upheld the findings of the Deputy Managing Director, Vigilance of Air India in the Scindia House/Atmaram Properties scandal;
- (b) if so, the action taken against the officers found guilty in this scam;
- (c) whether some of the official indicated in this case have been subsequently rewarded with promotions/foreign postings;
- (d) if so, whether an officer found guilty of lapses was subsequently appointed as consultant after retirement and continues till date; and
- (e) if so, the loss suffered by Air India in this case?

**Answer**

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV)

(a): Yes, Sir.

(b) & (c): Majority of the officers against whom there were allegations have retired. Air India initiated departmental proceedings against one of the serving officers on 2.3.98. This officer has been sent on posting to Singapore for one year.

(d): One retired employee of Air India whose name was mentioned in the report dated 21.12.96 of Chief Vigilance Officer of Air India in Atmaram Mansion (formerly Scindia House) case for certain alleged lapses, was appointed as a consultant in Air India from October, 1997. His appointment was terminated on 15.4.2000.

(e): Non-utilisation of premises of the Atmaram Mansion resulted in an expenditure of Rs.313.95 lakhs to Air India.